

would get it examined', because there is a possibility of an error. I am not going to follow the principle of the Supreme Court's prospective over-ruling. Otherwise, I would have pleaded with the Opposition 'All right, this time it has happened. They are examining it'. I do not follow the doctrine of prospective over-ruling.

So it would have been far better to have the matter thoroughly examined before making a statement, because nobody can be certain about past practices. We have to examine it with a view to observing correct procedure. That is more important. Even if in the past, there was certain irregularity it is not that on that basis, quoting that precedent, we could go ahead.

In future, this should be borne in mind. I personally feel everybody would agree that there was no intention to mislead, but the manner in which it was said and the approach to the problem ought to have been a little different (*Interruptions*). It should not be stretched too far. But I must make one observation regarding this. As these things are likely to create certain doubts, they will have to be very meticulous about words.

**SHRI SURENDRANATH DWIVEDI (Kendrapara)** : Let him say it was a mistake committed because of wrong advice given to him.

**SHRI BAL RAJ MADHOK (South Delhi)** : Is the hon. Minister so hot-headed that even after your advice, he sticks to his stand and cannot say 'Sorry'. This is a matter of ordinary courtesy to the House.

**SHRI SHEO NARAIN (Basti)** : No 'sorry'.

**SHRI SURENDRANATH DWIVEDI** : If he does not say it is a mistake, we must proceed with it as a privilege motion.

**THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND COMMUNICA- TIONS (DR. RAM SUBHAG SINGH)** : We shall be guided by your opinion.

**MR. DEPUTY-SPEAKER** : They have accepted my ruling. In future when such issues are raised, they have accepted my advice about making categorical statements. This matter is now closed.

**SHRI SRINIBAS MISRA (Cuttack)** : There is another point of order. It concerns the privilege and powers of the House.

**MR. DEPUTY-SPEAKER** : I have disposed of it.

If he has anything, we will look into it tomorrow.

12.56 hrs.

PAPERS LAID ON THE TABLE  
NOTIFICATION UNDER INCOME-TAX Act,  
ETC.

**THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI K. C.  
PANT)** : I beg to lay on the Table :—

- (1) (i) A copy of the Income-tax (Amendment) Rules, 1968, published in Notification No. S.O. 813 in Gazette of India dated the 29th February, 1968, under section 296 of the Income-tax Act, 1961. [*Placed in Library. See No. LT-576/68.*]
- (ii) A statement showing reasons for delay in laying the above Notification.
- (2) A copy of the Medicinal and Toilet Preparations (Excise Duties) First Amendment Rules, 1968, published in Notification No. G.S.R. 506 in Gazette of India dated the 16th March, 1968, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [*Placed in Library. See No. LT-577/68.*]
- (3) A copy of each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—
  - (i) The Customs and Central Excise Duties Export Draw-back (General) Thirty-second Amendment Rules, 1968, pub-

[Shri K. C. Pant] lished in Notification No. G.S.R. 507 in Gazette of India dated the 16th March, 1968.

(ii) The Customs and Central Excise Duties Export Drawback (General) Thirty-third Amendment Rules, 1968, published in Notification No. G.S.R. 508 in Gazette of India dated the 16th March, 1968.

(iii) G.S.R. 510 published in Gazette of India dated the 16th March, 1968, containing corrigendum to G.S.R. 318 dated the 17th February, 1968.

(iv) G.S.R. 511 published in Gazette of India dated the 16th March, 1968, containing corrigendum to G.S.R. 175 dated the 27th January, 1968.

[Placed in Library. See No. LT-578/68].

(4) A copy of Notification No. G.S.R. 509 published in Gazette of India dated the 16th March, 1968, under section 159 of the Customs Act, 1962 [Placed in Library. See No. LT-579/68].

ANNUAL REPORT OF PYRITES AND CHEMICALS DEVELOPMENT COMPANY LIMITED AND GOVERNMENT REVIEW THEREON PAPERS RE: PYRITES AND CHEMICALS DEVELOPMENT COMPANY LTD.

THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE AND IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI MUTHYAL RAO): On behalf of SHRI RAGHU RAMAIAH, I beg to lay on the Table.

(1) Review by the Government on the working of the Pyrites and Chemicals Development Com-

pany Limited, for the year 1966-67, under sub-section (1) of section 619-A of the Companies Act, 1956.

(2) A copy of the Annual Report of the Pyrites and Chemicals Development Company Limited, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-580/68].

NOTIFICATION UNDER DRUGS AND COSMETICS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): I beg to lay on the Table a copy of the Drugs and Cosmetics (Amendment) Rules, 1968, published in Notification No. S.O. 866 in Gazette of India dated the 9th March, 1968, under sub-section (3) of section 33 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-581/68].

12.59 hrs.

LEAVE OF ABSENCE FROM SITTINGS OF THE HOUSE

MR. DEPUTY-SPEAKER: The Committee on Absence of Members from the sittings of the House in their Fourth Report have recommended that leave of absence be granted to the following Members for the periods indicated in the Report:—

(1) Pandit D. N. Tiwary

13th November to 23rd December, 1967 (Third Session).

(2) Shri Manubhai Amersey

19th February to 15th March, 1968 (Fourth Session).

(3) Shri Balgovind Verma

12th February to 14th March, 1968 (Fourth Session).

(4) Dr. Baburao Patel

12th February to 20th March, 1968 (Fourth Session).